

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)

NEW DELHI: DATED IN: 28rd Feb., 1978.

NOTIFICATION  
( INCOME TAX )

No. 218/ (F.No.197/108/77-IT(AI)): In exercise of the powers conferred by clause (v) of sub-section (23C) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies 'Bangur Charitable Trust, Dikwana' for the purpose of the said section for and from the assessment year 1977-78.

*Sd*  
( N.S.H. STRI )  
UNDER SECRETARY TO THE GOVERNMENT OF INDIA.

To

The Manager,  
Government of India Press,  
Ring Road, Mayapuri Industrial Area,  
(Near Rajouri Garden), New Delhi.

Copy to:-

1. Assistant Secretary, Bangur Charitable Trust, Dikwana, Rajasthan-341303.
2. The Commissioner of Income-tax, Jaipur & Jodhpur, Jaipur with reference to his letter No. Recovery/BOG/JJA/13/75-76/3148 dated 19.11.77.
3. All Commissioners of Income-tax.
4. Directors of Inspection (IT)/(RAS)/(P&PR)/(Inv.), New Delhi.
5. Director of CEM Services (Income-tax), 1st Floor, Aiswan-e-Ghalib, Mata Sundri Lane, New Delhi (5 copies).
6. All Officers & Sections of I.T. Wing of C.B.D.T., New Delhi.
7. Comptroller & Auditor General of India, New Delhi (20 copies).
8. Bulletin Section of Dte. of Inc. (R&EP), New Delhi (5 copies).
9. Director of Training, IRS (Direct Taxes), Staff College, Nagpur (5 copies).
10. Sh. M.B. Rao, Joint Secy., Ministry of Law, Justice and Company Affairs (Deptt. of Legal Affairs), New Delhi.

*Sh. M.B. Rao*  
( N.S.H. STRI )  
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